HIGH COURT OF MEGHALAYA, AT SHILLONG.

CIRCULAR

Dated, 27th January, 2023.

HCM.II/03/2013-Estt./ 100 : Two minutes silence will be observed at 11.00 A.M. on 30th January, 2023 in memory of those who sacrificed their lives in the struggle for India's freedom. In this regard, the following procedure will be followed:-

- 1. The commencement and termination of the two minutes silence will be indicated by the sound of a bell prior and after the silence period;
- 2. On hearing the signal, all persons shall stand up and silence should be observed at work and movement be stopped for two minutes at 11.00 A.M.

By Order

Sd/-REGISTRAR GENERAL Memo HCM.II/03/2013-Estt./100: A Dated Shillong, the 27th January,

Copy to:

2023

- 1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
- 5. The Member Secretary, Meghalaya State Legal Services Authority for kind information and necessary action.
- The Director, Meghalaya State Judicial Academy for kind information and necessary action.

- 7. All District & Sessions Judges in Meghalaya for favour of kind information and necessary action within their respective districts.
- 8. All Officers and staff, High Court of Meghalaya, for favour of kind information.
- 9. The Central Project Co-ordinator, High Court of Meghalaya, Shillong for information and necessary action with a request to also upload the same in the Official Website.
- 10. The President/Secretary, High Court Bar Association, Shillong for kind information and necessary action.
- 11. Notice Board.
- 12. Office File.

JOINT REGISTRAR(LISTING)